

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410
IA/2973/ND/2023, Restoration
App/169/ND/2023 in IB/530/ND/2021

IN THE MATTER OF:

M/s Bajaj Kagaj Ltd	...	Applicant
Versus		
M/s Sam Industrial Enterprises Ltd	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vasu Goyal, Adv.

For the Respondent : Mr. Sanjay Yadav, Mr. Anshumaan Aharesh, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Sanjay Yadav, Learned Counsel for the respondent is present physically. Mr. Vasu Goyal, Learned Counsel for the applicant is present through video-conferencing and has submitted that they have already been complied the order dated 16.05.2024 by depositing a sum of Rs. 10,000/- in the Prime Minister National Relief Fund. A hard copy of receipt has been produced and is taken on record. List this matter on 31.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)